

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1451/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017

NAME OF THE PARTIES: Ashish Vasanji Shah
 V/s.
 Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8.	M/S Khushboo Shah Rajani	Advocate for Operational Debtors	
	Adv. Yogesh B. Patwari Adv. Adu. Suresh Mahavik.	Adv. for. Operational Creditor	

ORDER

CP No.1451/ I&BP/NCLT/MB/MAH/2017

On hearing the parties, both of them on reconciliatory note, they are at liberty to resolve this issue.

However, this Bench having noticed defects in the Form filed by the Operational Creditor, this Bench directs the Operational Creditor to rectify the defects in the Form filed by the Operational Creditor and also file an Affidavit on behalf of the Proprietary concern within seven days hereof.

List this matter for hearing on 21.11.2017.

Sd/-

V. NALLASENAPATHY
 Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
 Member (Judicial)